



\$~10

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 21/2023 & CM No.1779/2023**

PRO COMMISSIONER OF INCOME TAX (CENTRAL).. Appellant  
Through: Mr Shailendra Singh, Adv.

*versus*

MIS OMAXE LIMITED ..... Respondent  
Through: None.

**CORAM:**

**HON'BLE MR. JUSTICE RAJIV SHAKDHER**

**HON'BLE MS. JUSTICE TARA VITASTA GANJU**

**ORDER**

**16.01.2023**

%

**[Physical Hearing/Hybrid Hearing (as per request)]**

1. This appeal is directed against the order dated 02.11.2021 passed by the Income Tax Appellate Tribunal [in short "Tribunal"].
  - 1.1 A perusal of the impugned order shows, that because the respondent/assessee has succeeded before the Tribunal in quantum proceedings, *via* the impugned order, the Tribunal ruled against the appellant /revenue.
2. Mr Shailendra Singh, who appears on behalf of the appellant/revenue, has drawn our attention to the order dated 10.07.2018, whereby the appeal, in the quantum proceedings, was admitted by this Court.
3. This appeal is numbered as ITA No.329/2018.

*ITA 21/2023*

*page 1 of 2*



3.1 The order admitting the appeal, as noticed above, is dated 10.07.2018, which is appended on page 146 of the case file. [See Annexure A-4 of the case file].

4. We are informed by Mr Singh, that ITA No.329/2018 is pending.

5. Accordingly, list the aforementioned appeal with ITA No.329/2018, in the category of regular matters, as per age and seniority.

**RAJIV SHAKDHER, J**

**TARA VITASTA GANJU, J**

**JANUARY 16, 2023/r**

*Click here to check corrigendum, if any*

*ITA 21/2023*

*page 2 of 2*